

DES-VI (FOOD & MISC)

Minutes of the meeting NC-VI held on 11.12.2008.

Meeting No.31/AM09 for the licensing year 2008-09 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 11.12.2008 under the Chairmanship of Shri Anil Aggarwal Jt. DGFT In his Chamber.

List of participants is annexed.

Case No 472 NC-VI Dt. 11.12.2008	M/s. Essar Oil Ltd., Jamanagar (Gujarat).	Meeting No. 31/09 Dt. 11.12.2008	Status
HQ File No. 01/85/50/00201/AM09/DES.VI RLA File 03/94/40/0734/AM09		Lic No./Date 0310495475 dt. 25.11.208	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- Light Ends (LE) - Gasoline	34000.000	M.T	1462340000.00	31280000.00 US\$
2	62/0- Middle Dietlliates (MD) - High Speed Diesel	34000.000	M.T	1351075000.00	28900000.00 US\$
3	62/0- Heavy Ends - Fuel Oil	34000.000	M.T	1112650000.00	23800000.00 US\$
4	62/0- Heavy Ends (HE) - Sulphur	34000.000	M.T	1112650000.00	23800000.00 US\$
			Total	5,038,715,000.00	107,780,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Crude Oil	135218.000	M.T	4804295540.00	102765680.00 US\$
2	Relevant Catalysts and Chemicals used in Refinery	76.000	M.T	7065327.50	151130.00 US\$
3	Electrical Energy - Power (UOM in KWH)	16053100.000	None	80265500.00	1716910.00 US\$
4	Steam	58140.000	M.T	49419000.00	1057091.00 US\$
			Total	4,941,045,367.50	105,690,811.00

Position:

Decision: Deferred.

Case was considered as per agenda. It was decided that the following information may be called for from the applicant:

- Import items-Electrical energy & Steam, where will they be imported from.

- ii. Specific name of the catalysts and chemical that will be used in refinery.
- iii. What is Heavy End Sulphur, which is one of the export items and the details of the process by which it is produced.

Case to be re-listed on 15.01.2009.

Case No 473 NC-VI Dt. 11.12.2008	M/s. Gala Brush Ltd., Mumbai	Meeting No. 31/09 Dt. 11.12.2008	Status
HQ File No. 01/85/50/00192/AM09/DES.VI RLA File 03/94/40/0691/AM09		Lic No./Date 0310494347 dt. 17.11.2008	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	63/0- Plastic Household Brushes / Street Brushes ,Net Cont. PP Granules - 95238.10kg & Nylon 6 resin - 14285.72kgs	121713.000	K.G	11104500.00	246766.30 US\$
			Total	11,104,500.00	246,766.30

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Polypropylene Granules [Moulding Grade]	100.000	M.T	7800000.00	173333.00 US\$
2	Nylon 6 Resin	15.000	M.T	2295000.00	51000.00 US\$
			Total	10,095,000.00	224,333.00

Position

Decision: Approved

The case was considered by the committee as per agenda. It was noted that in a similar case of the same firm in Advance License No. 0310468425 dt. 15.04.2008 committee had ratified input output quantities with 5% wastage in meeting No. 18/09 held on 21.08.2008 SION H-26 & H-30 also provide for 5% wastage for articles made of Nylon 6 and Polypropylene. It was also noted that applicant firm has applied 5% wastage of import item. Committee, therefore, decided to ratify input output quantities as applied for, as under:

Export Items

Qty.

Plastic Household Brushes / Street Brushes containing
PP Granules - 95238.10kg &
Nylon 6 resin - 14285.72kgs

121713.00Kg

Import Items

Polypropylene Granules (Moulding Grade)

Nylon 6 Resin

Qty.

100.00MT

15.00MT

RLA to take consequential action as per policy/procedure.

Case No 474 NC-VI Dt. 11.12.2008	M/s. Kirby Building Systems India Pvt Ltd., Medak	Meeting No. 31/09 Dt. 11.12.2008	Status
HQ File No. 01/85/162/00211/AM09/DES.VI RLA File 09/24/40/00557/AM08	Lic No./Date 09100333604 dt. 09.04.2008		Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	61/0- PRE-FABRICATES STEEL BUILDING BUILDING – D (B1, B2, B3) BUILDING-E (C1, C2, C3, C4)	1.000	Set	457962517.00	11535580.00
			TOTAL	457962517.00	11535580.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF (EURO)
1	H.T. PLATES ASTM A 572M, GR. 345	1660.000	MT	50612502.00	1274874.00
2	PLAIN/BARE GALVALUME ASTM A 792M, GR. 340/550, AZ 150	253.000	MT	9840205.00	247864.00
3	PRE-PAINTED SHEETING COILS ASTM A 792M, GR. 340/550. AZ 150	365.000	MT	16847546.00	424371.00
4	75M GLASS WOOL INSULATION WITH FSK, L. DENSITY-32Kg/Cu.m AS PER KIRBY SPECIFICATIONS	40933.000	SQ. METER	2201529.00	55454.00
5	ROPE SEALING TAPE AS PER KIRBY SPECIFICATIONS	53967.000	COIL/ROLL	2914331.00	73409.00
6	SEALANT TUBE AS PER KIRBY SPECIFICATIONS	78.000	NUMBER	9848.00	248.00
7	SELF DRILLING AND TAPPING SCREWS AND WASHERS 10-14x25MM 10-16x19MM	545624.000	NUMBER	763207.00	19224.00
8	FCWA WIRE 1.2MM DIA AWS A5-20-E71T-1	22.726	MT	1230180.00	30987.00
			TOTAL	84419348.00	2126431.00

Position:

Decision: Deferred

The case was considered by the committee as per agenda. It was noted that information sought by the committee in the meeting held on 21.08.2008 has since been received from the applicant firm. It was decided that firm's reply may be sent to DIPP for their comments. Case to be re-listed on 08.01.2009.

Case No. 475 NC-VI Dt. 11.12.208	M/s. Kirby Building Systems India Pvt. Ltd., Medak	Meeting No. 31/08 Dt. 11.12.2008	Status
HQ File No. 01/85/162/209/AM09 RLA File 61/24/40/0006/AM09	Lic No./Date 6110000166 DT. 28.04.2008		Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	61/0- PRE-FABRICATES STEEL BUILDING	66.265	Set	4670000.00	117189.46
			TOTAL	4670000.00	117189.46

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF (EURO)
1	H.T. PLATES ASTM A 572M, GR. 50	33.142	Number	1054728.00	26074.85
2	H.R. COIL ASTM A 572 GR.50	14.307	MT	455492.00	11260.62
3	PRE-PAINTED SHEETING COILS ASTM A 792M, GR. 550. AZ 150	12.871	MT	573479.00	14177.48
4	FASTNERS (NUT & BOLTS) ASTM A 307	0.079	MT	23982.00	592.88
5	SKU LIGHT 2.00x1000x3305 AS PER KIRBY SPECIFICATION	0.238	MT	16337.00	403.88
			TOTAL	2124018.00	52509.71

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that information sought by the Committee in the meeting held on 11.09.2008 has since been received from the applicant firm. It was decided that Firm's reply may be sent to DIPP for their comments. Case to be re-listed on 08.01.2009.

Case No. 476 NC-VI Dt. 11.12.208	M/s. Jindal Drugs Ltd., Mumbai	Meeting No. 31/08 Dt. 11.12.2008	Status
HQ File No. 01/85/50/0145/AM09/DES.VI RLA File 03/94/40/00464/AM09		Lic No./Date 6110000166 DT. 28.04.2008	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- COCOA BUTTER	38.320	M.T	12271980.00	287400.00 US\$
			Total	12,271,980.00	287,400.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	COCOA BEANS - DRIED AND FERMENTED	100.000	M.T	11956000.00	280000.00 US\$
			Total	11,956,000.00	280,000.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that comments from MFPI are awaited. It was decided to remind MFPI again to expedite the comments. To re-list the case on 15.01.2009.

Case No. 477 NC-VI Dt. 11.12.208	M/s. Haldia Petrochemicals Ltd., Kolkata	Meeting No. 31/08 Dt. 11.12.2008	Status
HQ File No. 01/85/50/0146/AM09/DES.VI A File 02/24/40/00144/AM09		Lic No./Date 0210116575 dt. 27.08.2008	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	63/0- MOTOR SPIRIT	22000.000	M.T	952013700.00	22374000.00 US\$
			Total	952,013,700.00	22,374,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	NAPHTHA	22000.000	M.T	936100000.00	22000000.00 US\$
			Total	936,100,000.00	22,000,000.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that M/o PNG vide OM No. R-11011/43/2008-Sup dated 08.12.2008 has conveyed that they have no comments, the item being a petrochemical product. It was decided that the application may be sent to C&PC (Sh. A.K. Agarwal) for comments. To be re-listed on 15.01.2009.

Case No. 478 NC-VI Dt. 11.12.2008	M/s. Al Kabeer Exports Pvt. Ltd., Mumbai	Meeting No. 31/09 Dt. 11.12.2008	Status
HQ File No. 01/85/50/0139/AM09/DES.VI RLA File 03/94/40/1033/AM08	Lic No./Date 0310458152 dt. 18.01.2008		Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	67/0-READY TO COOK FROZEN CHEESE SAMOSA	70.783	MT	12974520.00	332680.00
			TOTAL	12974520.00	332680.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF (US\$)
1	FETA CHEESE (DANISH WHITE CHEESE)	43.680	MT	7484786.00	187824.00
			TOTAL	7484786.00	187824.00

Position:

Decision: Approved.

The case was considered by the committee as per agenda. It was noted that comments from MFPI are awaited. It was also noted that earlier in a similar case of the same firm, NC had ratified input output quantities with 10% wastage in Meeting No. 16/08 dated 26.07.2007. It was decided that the instant case may also be approved on the same basis, as under:-

Export Item
READY TO COOK FROZEN CHEESE SAMOSA
(Containing 39.70MT of Feta Cheese(Danish White Cheese))

Qty.
70.783MT

Import Item
FETA CHEESE (DANISH WHITE CHEESE)

Qty.
43.680MT

RLA to take consequential action as per policy/procedure.

Case No. 479 NC-VI Dt. 11.12.2008	M/s. BGH Exim Ltd., Kolkata	Meeting No. 31/09 Dt. 11.12.2008	Status
HQ File No. 01/85/50/0083/AM09/DES.VI RLA File 02/24/40/0076/AM09		Lic No./Date 0210113640 dt. 16.06.2008	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- BLENDED TEA	183526.000	K.G	17566635.80	17566635.80 Indian Rupees
			Total	17,566,635.80	17,566,635.80

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	TEA	91763.000	K.G	4745982.36	110115.60 US\$
			Total	4,745,982.36	110,115.60

Position:

Decision: Deferred

The case was considered by the committee as per agenda. It was noted that comments from Tea board is awaited. It was decided to remind Tea board again through a DO letter from chairman NC to expedite the comments. To re-list the case on 15.01.2009.

Case No. 480 NC-VI Dt. 11.12.2008	M/s.Birla Corporation Ltd., Kolkata	Meeting No. 31/08 Dt. 11.12.208	Status
HQ File No. 01/85/50/0154/AM09/DES.VI RLA File 02/24/40/0087/AM09		Lic No./Date 0210116788 dt. 02.09.2008	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB (Rs.)	FOB (Currency)
1	62/0- Ordinary Portland Cement Ordinary Portland Cement	50000.000	M.T	145031250.00	3412500.00 US\$
			Total	145,031,250.00	3,412,500.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Clinker Clinker	47500.000	M.T	122835000.00	2850000.00 US\$
2	Gypsum Gypsum	2000.000	M.T	3900000.00	90487.24 US\$
3	PP Bags PP Bags	1000000.000	Number	6680000.00	154988.40 US\$
4	Grinding Media	4.500	M.T	194062.50	4502.61 US\$

Grinding balls of alloy steel			
		Total	133,609,062.50
			3,099,978.25

Position:

Decision: Approved.

The case was considered by the committee as per agenda. DIPP furnished written comments dated 11.12.2008 in the meeting. DIPP has stated that consumption details of Grinding Media i.e. import item at Sl. No. 4, given by applicant are vague and therefore this may not be allowed for import & Clinker and Gypsum may be allowed as applied for. Committee ratified input output quantities as under:-

<u>Export Item</u>	<u>Qty.</u>
Ordinary Portland Cement	50,000.00MT

<u>Import Item</u>	<u>Qty.</u>
Clinker	47500.00MT
Gypsum	2000.00MT
PP Bags	As per packing policy

RLA to take consequential action as per policy/procedure.

No. 481 NC-VI Dated 11.12.2008	Party's Name: M/s Associated Capsules Pvt. Ltd., Mumbai	Meeting No. & Date 31/09 dt. 11.12.2008	Status
HQ File No. 01/85/50/0120/AM09/DES.VI RLA F. No. 03/94/40/00212/AM09	License No. 0310478949 dt. 16.07.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty. KG	UOM	FOB (Rs.)	FOB (US\$)
1	63/0 Cellulose Capsules	30000.000	KG	27090000.00	630000.00
			Total	27090000.00	630000.00

S.No.	Import Item	Qty. KG	UOM	CIF (Rs.)	CIF(US\$)
1	Hydroxy Propyl Methyl Cellulose (Cellulose Ether)	34800.000	KG	25264800.00	574200.00
			Total	25264800.00	574200.00

Position
Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that comments from C&PC are awaited. It was decided to remind C&PC again to expedite the comments. To re-list the case on 15.01.2009

No. 482 NC-VI Dated 11.12.2008	Party's Name: M/s Jabs International Pvt. Ltd.,,Mumbai	Meeting No. & Date 31/09 dt. 11.12.2008	Status
HQ File No. 01/85/50/0155/AM09/DES.VI RLA F. No. 03/94/40/00444AM09	License No. 0310485215 dt. 04.09.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.		Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1		90/0- STERLIZED CORRIANDER SEEDS	500.000	M.T	39055000.00	912500.00 US\$
				Total	39,055,000.00	912,500.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	RAW CORRIANDER SEEDS	525.000	M.T	30476250.00	708750.00 US\$
			Total	30,476,250.00	708,750.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that comments from MFPI & Spice Board are awaited. It was decided to remind MFPI & Spice Board again to expedite the comments. To re-list the case on 15.01.2009

No. 483 NC-VI Dated 11.12.2008	Party's Name: M/s. Gala Brush Ltd., Mumbai	Meeting No. & Date 31/09 dt. 11.12.2008	Status
HQ File No. 01/85/50/0193/AM09/DES.VI RLA F. No. 03/94/40/00477/AM09	License No. 0310494535 dt. 18.11.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	63/0- Plastic Household Brushes /Street Brooms , Net Cont. PP Granules 95238.10kgs & Nylon 6 resin -14285.72kgs	124719.000	K.G	12752025.00	293150.00 US\$
			Total	12,752,025.00	293,150.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Polypropylene Granules [Moulding Grade]	100.000	M.T	9570000.00	220000.00 US\$
2	Nylon 6 Resin	15.000	M.T	2022750.00	46500.00 US\$
			Total	11,592,750.00	266,500.00

Decision: Approved

The case was considered by the committee as per agenda. It was noted that in a similar case of the same firm in Advance License No. 0310468425 dt. 15.04.2008 committee had ratified input output quantities with 5% wastage in meeting No. 18/09 held on 21.08.2008 SION H-26 & H-30 also provide for 5% wastage for articles made of Nylon 6 and Polypropylene. It was also noted that applicant firm has applied 5% wastage of import item. Committee, therefore, decided to ratify input output quantities as applied for, as under:

Export Items

Qty.

Plastic Household Brushes / Street Brooms containing
PP Granules - 95238.10kg &
Nylon 6 resin - 14285.72kgs

124719.00KG

Import Items

Qty.

Polypropylene Granules (Moulding Grade)
Nylon 6 Resin

100.00MT
15.00MT

RLA to take consequential action as per policy/procedure.

No. 484 NC-VI Dated 11.12.2008	Party's Name: M/s. Himadri Chemicals & Inds. Ltd., Kolkata	Meeting No. & Date 31/09 dt. 11.12.2008	Status
HQ File No. 01/85/50/0205/AM09/DES.VI RLA F. No. 02/24/40/00209/AM09	License No. 0210120639 dt. 04.12.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- COAL TAR PITCH : (1) SOFTENING POINT : 115 DEG. C., (2) QUINOLINE INSOLUBLE : 13% MAX., (3) TOLUENE INSOLUBLE : 37% MAX. (4) ASH CONTENT : 0.18%	3061000.000	K.G	73709645.00	1484585.00 US\$
			Total	73,709,645.00	1,484,585.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	COAL TAR : (1) DENSITY:1.160 - 1.200 G/cm3,(2) WATER: 4.0% MAX; (3) ASH : 0.10% MAX (4) SULPHUR:0.80%MAX (5)QUINOLINE INSOLUBLE : 9.00% MAX (6) TOLUENE INSOLUBLE : 13.00% MAX.	6000000.000	K.G	72576000.00	1440000.00 US\$
			Total	72,576,000.00	1,440,000.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that hard copy of the application has not been received. It was decided to call for hard copy of the application from RLA. To re-list the case on 15.01.2009

No. 485 NC-VI Dated 11.12.2008	Party's Name: M/s. Waxoils Pvt. Ltd., Mumbai	Meeting No. & Date 31/09 dt. 11.12.2008	Status
HQ File No. 01/85/50/0204/AM09/DES.VI RLA F. No. 03/95/40/00216/AM09	License No. 0310496294 dt. 03.12.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- Emulsifying Wax containing: 1)Cotostearyl Alcohol: 88-90% 2)Sodium lauryl Sulphate: 9.5-10%	15000.000	K.G	1350000.00	33750.00 US\$
			Total	1,350,000.00	33,750.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	COTO STEARYL ALCOHOL	13500.000	K.G	1080000.00	27000.00 US\$
2	SODIUM LAURYL SULPHATE	1500.000	K.G	150000.00	3750.00 US\$
			Total	1,230,000.00	30,750.0

Position:
Decision:Deferred

The case was considered by the committee as per agenda. It was noted that hard copy of the application has not been received. It was decided to call for hard copy of the application from RLA. To re-list the case on 15.01.2009

No. 486 NC-VI Dated 11.12.2008	Party's Name: M/s. Amrut Distilleries Ltd., Bangalore	Meeting No. & Date 31/09 dt. 11.12.2008	Status
HQ File No. 01/85/50/0203/AM09/DES.VI RLA F. No. 07/24/40/00471/AM09	License No. 0710061428 dt. 01.12.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- AMRUT SINGLE MALT WHISKY 46%/AMRUT SINGLE MALT PEATED WHISKY 46% /AMRUT SINGLE MALT(GIFT PACK) WHISKY 46%, (15000+12000and 10200=37200bottles) PACKED IN 700ML CAPACITY BOTTLES. 26040 LITRES @ 931 GRAMS PER LITRE=24243.24KGS	26040.000	Litre	3340987.00	66289.41 US\$
			Total	3,340,987.00	66,289.41

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Heavily Y Peated Distilling Malt Packed in 3X20 GP Containers. 01HPDM	51.640	M.T	3037239.00	60262.68 US\$
			Total	3,037,239.00	60,262.68

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that hard copy of the application has not been received. It was decided to call for hard copy of the application from RLA. To re-list the case on 15.01.2009

No. 487 NC-VI Dated 11.12.2008	Party's Name: M/s. Chamong Tee Exports Pvt. Ltd., Kolkata	Meeting No. & Date 31/09 dt. 11.12.2008	Status
HQ File No. 01/85/50/0202/AM09/DES.VI RLA F. No. 02/24/40/000210/AM09	License No. 0210120385 dt. 28.11.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- Tea Bags (containing Organic Green Tea) packed in pouches : Total 57150 nos. tea bags containing 2 gm. (net) tea in each tea bag	114.300	K.G	255000.00	4000.00 EURO
			Total	255,000.00	4,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Organic Green Tea in Bulk	120.000	K.G	65407.50	1026.00 EURO
			Total	65,407.50	1,026.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that hard copy of the application has not been received. It was decided to call for hard copy of the application from RLA. To re-list the case on 15.01.2009

No. 488 NC-VI Dated 11.12.2008	Party's Name: M/s. Azad Tobacco Factory (Pvt) Ltd., Lucknow	Meeting No. & Date 31/09 dt. 11.12.2008	Status
HQ File No. 01/85/50/0202/AM09/DES.VI RLA F. No. 02/24/40/000210/AM09	License No. 0210120385 dt. 28.11.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	90/0- HUKKA TOBACCO (PACKING IN PRINTED PLASTIC POUCH)	920460.000	K.G	1300000.00	25743.00 US\$
			Total	1,300,000.00	25,743.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
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Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- 62/0-White Petroleum Jelly :- Melting Point Deg. C 56 +/- 2, Congealing Point Deg. C 54+/-1 & Consistency @25 Deg.C110 +/- 5	163.200	M.T	13000000.00	260000.00 US\$
			Total	13,000,000.00	260,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Base Oil	102.816	M.T	6150000.00	123000.00 US\$
2	Paraffin Wax	37.536	M.T	3100000.00	62000.00 US\$
3	Micro-crystalline Wax	22.848	M.T	3050000.00	61000.00 US\$
			Total	12,300,000.00	246,000.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that hard copy of the application has not been received. It was decided to call for hard copy of the application from RLA. To re-list the case on 15.01.2009

No. 490 NC-VI Dated 11.12.2008	Party's Name: M/s. Sharmili Spices Pvt. Ltd., Mumbai	Meeting No. & Date 31/09 dt. 11.12.2008	Status
HQ File No. 01/85/50/0199/AM09/DES.VI RLA F. No. 03/95/40/00713/AM09	License No. 0310495173 dt. 21.11.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- CORIANDER SEEDS (STERILIZED)	126.000	M.T	9945000.00	195000.00 US\$
			Total	9,945,000.00	195,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	RAW WHOLE CORIANDER SEEDS	132.300	M.T	7422030.00	145530.00 US\$
			Total	7,422,030.00	145,530.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that hard copy of the application has not been received. It was decided to call for hard copy of the application from RLA. To re-list the case on 15.01.2009

No. 491 NC-VI Dated 11.12.2008	Party's Name: M/s. Asian Food Industries, Kheda (Gujarat).	Meeting No. & Date 31/09 dt. 11.12.2008	Status
HQ File No. 01/85/50/0206/AM09/DES.VI RLA F. No. 34/24/40/00151/AM09	License No. 3410022837 dt. 04.12.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- CORRIANDER POWDER	1100.000	M.T	46588608.00	970596.00 US\$
			Total	46,588,608.00	970,596.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	CORRIANDER SEEDS	1155.000	M.T	38808000.00	808500.00 US\$
			Total	38,808,000.00	808,500.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that hard copy of the application has not been received. It was decided to call for hard copy of the application from RLA. To re-list the case on 15.01.2009

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LIST OF PARTICIPATE OF NC VI MEETING No. 31/AM09 HELD ON 11.12.2008

S.No.	Name of the Officer	Designation	Department
1	Sh. Anil Aggarwal	Jt. DGFT	DGFT
2	Sh. Shaish Kumar	Indl. Adviser	DIPP
3	Sh. T.M. Skaria	Dy. DGFT	DGFT